

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.578/2017**

**Date of Decision: 11.02.2019.**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

K.R. Shukla (Karunakar Ram Prasad Shukla)  
 Son of Ram Prasad Shukla, DOB:05.05.1955  
 Age 60 years, working as Dy.C.T.I. (Deputy  
 Chief Ticket Inspector), (Group B Post) under  
 Divisional Chief Ticket Inspector (DCTI1),  
 Grant Road Station, Western Railway, Mumbai.  
 R/at 201, Pawan Arcade Co-op. Hsg. Society,  
 Vasai Madhuvan Township, Vasai (E),  
 Dist. Palghar, State of Maharashtra, 401 208. .... *Applicant*  
*(None)*

**VERSUS**

1. Union of India, through  
 The General Manager, Western Railway,  
 Headquarters' Office, Churchgate,  
 Mumbai 400 020.
2. DRM (Divisional Railway Manager),  
 DRM's Office, Western Railway,  
 Mumbai Division, Mumbai Central,  
 Mumbai 400 008. .... *Respondents*

*(Advocate Ms. Sangeeta Yadav)*

**ORDER (Oral)**

*Per: R. N. Singh, Member (J)*

None is present on behalf of the  
 Applicant.

Ms. Sangeeta Yadav, learned counsel  
 for the Respondents.

2. The Respondents have filed their  
 reply-affidavit on 03.05.2018. No rejoinder

has been filed till date. There was no representation even on 14.11.2018 and also on 04.01.2019. It appears that after receipt of reply, the applicant has lost interest in pursuing the matter.

3. The OA is dismissed in default for non-prosecution. No order as to costs.

*(R.N. Singh)*  
Member (J)

*dm.*

*(Dr. Bhagwan Sahai)*  
Member (A)